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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ BAIL APPLN. 1775/2023

ISRAIL

..... Petitioner

Through: Mr. Kanhaiya Singhal, Mr. Prasana, Mr. Ajay S. Ms. Richa Khera, Mr. Ujjwal, Mr. Jasmeet and Mr. Udit Bakshi, Advs.

versus

STATE NCT OF DELHI

..... Respondent

Through: Ms. Priyanka Dalal, APP for State with SI Manish Tyagi, PS. Jamia Nagar.
Mr. Nipun Katyal, Ms. Anam Siddiqui, Mr. Naved Ahmed and Ms. Manya Chaudhary, Advs. for complainant with deceased's daughter Ms. Iman Khan.

CORAM: HON'BLE MR. JUSTICE VIKAS MAHAJAN

<u>ORDER</u> 02.06.2023

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CRL.M.(BAIL) 813/2023 (interim bail)

1. The present application filed under Section 439 CrPC seeks interim bail for a period of 60 days on medical grounds in FIR No.445/2016, under Sections 302/120B/201/411/34 IPC and Sections 25 and 27 of Arms Act at Police Station Jamia Nagar.

2. Issue notice. The learned APP for the State and the learned counsel for

This is a digitally signed order.





the complainant accept notice.

3. The learned counsel for the petitioner submits that the medical records of the petitioner from Safdarjung Hospital have been filed on 01.06.2023.

4. Let Medical Report of the petitioner be furnished by the Jail Authority before the next date. The report should also indicate- (i) whether or not the petitioner can be treated for the existing ailments in the Jail itself (ii) whether or not the petitioner requires the CPAP Machine as advised by the doctors, and (iii) whether or not CPAP machine can be provided in the Jail.

5. Considering the submission of the petitioner that the petitioner is seriously ill and requires immediate medical attention, list the matter before the Vacation Bench on 07.06.2023.

6. Copy of the order be forwarded to the concerned Jail Superintendent for necessary compliance.

VIKAS MAHAJAN, J

JUNE 2, 2023/dss